NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1369/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES:

Sandira D'souza & Others

V/s.

Elektrans Shipping Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

DESIGNATION SIGNATURE Adv. Sheilendra Advocate for Shurar...

Singh Corporate Altor Shurar...

Adv Madhu Kajle Adv. for Operational ofair Creditor

Adv Rinikg Jain Creditor

ORDER

CP No. 1369/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner as well as the Corporate Debtor are present.

For the parties reported that the Corporate Debtor has given post-dated cheques to the Petitioner for the claim amount, list this matter on 17.11.2017 for filing withdrawal memo.

Sd/-

V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)